

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 80 OF 2018**

**Dated:** 11<sup>th</sup> April, 2018

**Present:** Hon'ble Mr. Justice N.K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member

**In the matter of:**

<b>Rajasthan Rajya Vidyut Utpadan Nigam Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Jaipur Vidyut Vitran Nigam Ltd.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Mr. Shubham Arya  
Ms. Poorva Saigal  
Mr. Pulkit Agrwal

Counsel for the Respondent(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley for R-4

**ORDER**

The learned counsel, Mr. R.K. Mehta accepts notice on behalf of the fourth Respondent/State Commission. He submitted that the Appellant may kindly be directed to serve a copy of the appeal paper book to him.

Submission made by the learned counsel appearing for the fourth Respondent, as stated above, is placed on record.

The learned counsel, Ms. Poorva Saigal appearing for the Appellant is directed to serve a copy of the appeal paper book and other necessary papers to the learned counsel appearing for the fourth Respondent/State Commission immediately.

List this matter on 25.05.2018, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*pr/vt*